

Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-

- (i) The Central Administrative Tribunal (Procedure) Second Amendment Rules, 1991 published in Notification No. G.S.R. 57 (e) in Gazette of India dated the 4th September, 1991.
- (ii) The Central Administrative Tribunal (Group 'A' Posts) recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 494 in Gazette of India dated the 7th September, 1991. [Placed in Library See No. 931/91]
- (13) A copy of the Indian Forest Service (Appointment by Promotion) First-Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 704 (E) in Gazette of India dated the 28th November, 1991 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library See No. LT-932-91]

**Annual Report of and Review on the Working of the National Institute of Design, Ahmedabad for 1989-90**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J.KURIEN): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Ahmedabad, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and Eng-

lish versions) regarding review by the Government of the working on the National Institute of Design, Ahmedabad, for the year 1989-90.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-933/91]

**Reports of the C&A.G. and Appropriation on Accounts of the Government of Union Territory of Goa, Daman and Diu etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Dalbir Singh, I beg to lay on the Table:

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the period from 1st April, 1987 to 29th May, 1987— Government of the Union Territory of Goa, Daman and Diu under Article 151 (1) of the Constitution. [Placed in Library See No. LT-934-91]
- (2) A copy of the Appropriation Accounts of the Government of the Union Territory of Goa, Daman and Diu for the period from 1st April, 1987 to 29th May, 1987 (Hindi and English versions). [Placed in Library See No. LT-935-91]
- (3) A copy of the Finance Accounts of the Government of the Union Territory of Goa, Daman and Diu for the period for 1st April, 1987 to 29th May, 1987

(Hindi and English version)  
[Placed in Library See No. LT-936-91]

**Annual Report of Bharat Ophthalmic Glass Ltd., Durgapur, Hindustan Salts Ltd., Jaipur etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K.THUNGON): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1990-91.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited Durgapur, for the year 1990-91 along with Auditor General thereon. [Placed in Library See No. LT-937-91]
- (2) (i) A statement regarding Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1990-91.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-938-91]
- (3) (i) A statement regarding Review by the Government on the working of the Sambhar Salts Limited, Jaipur for the year 1990-91.
- (ii) Annual Report of the Sambhar

Salts Limited, Jaipur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See LT-939/91]

**Statement of the Action taken or proposed to be taken on ILO Convention No.**

167

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a statement (Hindi and English versions) of the Action taken or proposed to be taken on ILO Convention No. 167 and Recommendation No. 175 adopted by the 75th Session of the International Labour Conference—June 1988. [Placed in Library See No. LT-940/91]

13.15 1/2 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 26th November, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."